

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 205 of 2020

In the matter of:

Kodeboyina Srinivas Krishna

....Appellant

Vs.

PVM Innvensys Pvt. Ltd. & Anr.

....Respondents

Present:

Appellant: Mr. Abhijeet Sinha, Mr. Abhishek Amritanshu, Mr. Hassan Zubair Waris, Mr. Saikat Sarkar, Mr. RohitRajershi and Mr. Deepak Mani Tripathi, Advocates.

Respondents: Mr. Ahsan Ahamad, Advocate.
Ms. Aishwarya Mohan, for CS
Mr. Vinod and Mr. Shyam Arora for IRP.

ORDER

04.03.2020: Mr. Ahsan Ahamad, the Learned Counsel appears for 1st Respondent and seeks time to file Response/ Reply. For filing of Reply/Response of the 1st Respondent, at request the matter is adjourned to **1st April, 2020** under the caption 'for Orders'.

It is made clear the 1st Respondent is directed to file Reply/Response within two weeks from today with a copy being served to the Appellant's side three days well in advance. It is open to the Appellant to file Rejoinder thereafter ofcourse before the next date of hearing.

**[Justice Venugopal M.]
Member (Judicial)**

**[V.P. Singh]
Member (Technical)**

**[Alok Srivastava]
Member (Technical)**

ha/nn